

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:2178  
ANSWERED ON:11.03.2013  
IMPORT OF USED CLOTHES  
Gangaram Shri Awale Jaywant

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether the Government has taken note of heavy losses suffered by domestic cloth industry due to import of the used clothes from various countries;
- (b) if so, details thereof, country wise and the loss of foreign exchange as a result thereof;
- (c) whether the Government proposes to impose a ban on import of the used clothes; and
- (d) if so, details thereof along with the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAACA LAKSHMI)

- (a): Under the Custom Tariff Act 2012-13, the import of second hand clothing/worn clothing is covered under chapter 63, HS code 63090000 – worn clothing and other worn articles attracts a standard rate of import duty of 10%. The import duty protects domestic industry from losses;
- (b): Does not arise;
- (c): No Madam, Government has not considered imposing a ban on import of worn clothes;
- (d): Does not arise.